

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s).
5183-5184/2014

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date : 01/05/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Sarvjit Pratap Singh,Adv.
 Ms. Sharmila Upadhyay,Adv.

For Respondent(s) Ms. Vanshaja Shukla,Adv.
 Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent No.1 seeks and is given four weeks' time as last chance to file the counter affidavit.

The office report indicates that although by order dated 23.2.2015 of this Court four weeks time, as last chance was given to the learned counsel for the petitioner to comply with the terms of the order of this Court dated 9.12.2014, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be listed before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

(M K HANJURA)
Registrar